

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP(CAA) NO.09/Chd/Hry/2017
along with CA Nos.55 & 56/2017**

In the matter of:

Sections 230 read with Section 232 and other applicable provisions of the Companies Act, 2013

AND

In the matter of:

Scheme of Arrangement between:

Quattro Global Services Private Ltd. & Ors. ...Applicant-companies

Present: Mr. Atul V. Sood, and Mr. Vikas Garg,
Advocates for petitioner-companies.

The application being CA No.55/2017 has been filed for condoning the delay in filing CP(CAA) No.09/Chd/Hry/2017 which is supported by the affidavit of Mr. Sanjay Sachdeva, Authorised Representative of all the three Companies. For the reasons stated therein, the prayer is allowed for filing of the Second Motion Petition. Application stands disposed of.

CA No. 56 of 2017 is for placing on record the list of Directors and shareholders of all the applicant-companies as well as the certificate of the Auditors of applicant-companies in terms of proviso to Rule 232 (3) of the Companies Act, 2013. The same be taken on record. Application stands disposed of.

The reports in terms of the directions passed in the First Motion Petition i.e. CP No.211 of 2016 have already been received and thereafter the First Motion Petition was disposed of by the Hon'ble Punjab and Haryana High Court on 24.01.2016. Learned counsel for the applicant-companies *inter alia* contends that Mr. Sanjay Sachdeva, Authorised Representative of all the three companies has submitted his affidavit at Page

661 of the Paper Book, Annexure A-13 stating therein that there is no Sectoral

CP(CAA) NO.09/Chd/Hry/2017

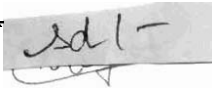
Regulator(s) relating to carrying out the business in which the applicant-companies are engaged.

The matter is fixed for hearing on 10.07.2017. Notice of the date of hearing be published in 'The Financial Express (English)' and Jansatta (Hindi), Delhi/NCR edition.

Notices be also issued to Central Government through the Regional Director, Northern Region, Ministry of Corporate Affairs, the Commissioner of Income Tax of concerned Circle(s) where the applicant-companies are located/assessed and the Official Liquidator for the date of hearing. The applicant-companies would ensure that the publication in the aforesaid newspapers is made not less than 10 days before the date of hearing and file affidavit stating compliances along with copy of the Newspapers advertisement. The applicant-companies would also get the date of hearing published in the official Gazette of Government of Haryana. The petitioner-companies would collect the notices to the above authorities from the Registry of the Tribunal and send the same to the aforesaid authorities by Speed Post along with copy of the petition as well as the documents attached therewith and also the 'Scheme' and to file affidavit along with the postal receipt with Track Reports at least ten days before the next date.

In the meanwhile, the petitioner would also file affidavit stating therein as to whether any objection to the proposed 'Scheme' was received by the companies and Office shall also make report in this regard whether any objection has been received to the proposed 'Scheme' in respect of the meetings which were conducted and case be listed on 29.05.17 for compliance. This compliance by way of affidavit be filed at least one day before 29.05.2017.

May 15, 2017
arora


(Justice R.P. Nagrath)
Member(Judicial)